

ITEM NO.7

COURT NO.4

SECTION XII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) Nos. 14005-14006/2018

(Arising out of impugned final judgment and order dated 28-04-2018 in WA Nos. 998/2018 and 999/2018 passed by the High Court Of Judicature At Madras)

PHOENIX ARC PVT. LTD

Petitioner

VERSUS

THE ASSISTANT PROVIDENT FUND COMMISSIONER  
AND RECOVERY OFFICER & ORS.

Respondents

(FOR ADMISSION and I.R. and IA No.77367/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT )

Date : 01-06-2018 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO  
HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR  
(Vacation Bench)

For Petitioner

Mr. Gaurav Agrawal, AOR

For Respondents

Ms. Padma Priya, Adv.  
Mr. Rishabh Sancheti, Adv.  
Mr. Anchit Bhandari, Adv.  
Mr. K. Paari Vendhan, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned counsel for the petitioner.

The special leave petitions are dismissed.

Pending interlocutory applications, if any, shall stand disposed of.

(Deepak Guglani)  
Court Master

(Kailash Chander)  
Court Master